Central Administrative Tribunal Principal Bench, New Delhl.

CP-18/2000 in OA-1142/1996

New Delhi this the 19th day of September, 2007.

Hon'ble Mr. Shanker Raju, Member(J) Hon'ble Mrs. Chitra Chopra, Member(A)

Sh. Murari Lal, S/o late Sh. Balwant Singh, R/o 129, Arunodaya Apartment, F-Block, Vikaspuri, New Delhi-18.

Petitioner

(through Sh. P.P. Khurana, Sr. Counsel with Ms. Bushra Ali, Advocate)

Versus

Sh. B.B. Tandon,
Secretary,
Ministry of Personnel,
Public Grievances and Pension
(Deptt. of Personnel & Training)
North Block, New Delhi.

Respondents

(through Sh. H.K. Gangwani, Advocate)

Order (Oral)

Hon'ble Sh. Shanker Raju, Member(J)

In the light of payment of Rs. 7,69,039/- towards arrears of pay and allowances and settlement of leave encashment and disbursal of the arrears thereof having been made by the respondents vide their letter dated 05.09.2007 (Annexure-RA-3), learned counsel for respondents states that the Tribunal's orders have been complied with substantially in its true letter and spirit.

2. In the light of above, this C.P. is disposed of. However, if any grievance still subsists, petitioner would be at liberty to revive it. Notice is discharged.

(Chitra Chopra)
Member(A)

Shanker Raju)
Member(J)

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